## **Hearing through Video Conferencing**

## State vs Khushid Ahmed

FIR no.0192/2020

U/s 420/467/471 IPC

PS Rajouri Garden

24.07.2020

This is the application for supply of the copy of the chargesheet to the accused Khurshid Ahmed u/s 207 Cr.PC moved on his behalf Sh. Yashvir Singh Jail Visiting Ld. LAC

Pr: Ld APP for the State.

Sh. Alok Kothari, Ld. LAC for the accused Khurshid Ahmed.

Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

At the outset, It has been brought to the notice of the court by the Ahlmad that earlier the Bail application was moved on behalf of the accused by his counsel Sh. Utsav Saini and the same was disposed off today itself. It is also noted that the chargesheet in the matter was filed in the court on 17.06.2020. Cognizance in the matter is yet to be taken and accused is yet to be produced before the court after filing the chargesheet.

At this stage, Ld. LAC submits that as the accused has engaged a private counsel, an appropriate application can be moved by his counsel before the court for supply of the copy of chargesheet either in physical or in digital form.

Noting down the above submissions and considering the above circumstances, the supply of physical copy of chargesheet to accused in jail does not seem to be feasible at this stage in view of the prevailing health emergency on account of COVID-19 outbreak. Moreover, accused is being already represented by his counsel and as such he is at liberty to move appropriate application before the court for supply of the copy of the chargesheet either in physical or in digital form through his counsel.

With above observations, application stands disposed off. Let a copy of this order be sent to the accused through Jail superintendent concerned. Order copy be sent to the concerned jail authority at his official E-mail ID.

(Deepak kumar-I)

MM-02(West)/THC/Delhi

24.07.2020